

Present : Ms. Sparsita Garg, M.A., LL.M., AJS

22.03.2021

Both parties are present and filed a joint petition vide petition 892/2021 stating that both the parties have amicably settled the dispute between them. The opposite party shall pay Rs.6,000/- (Rupees Six Thousand Only) per month to the petitioner and Rs.2,000/- (Rupees Two Thousand Only) per month to his minor son. Vide the joint petition, it is submitted that the second party agrees to provide all amenities for the interest of their son in the future. The amount shall be deposited in the bank account of the petitioner.

Heard both the parties. As both the parties have come to an settlement, the matter is disposed of on compromise.

Case is disposed of accordingly.